

Day I – 15th September 2017 (Friday)

Time	Session	Speaker
9:00 am to 9:15 am	Registration	
9:15 am to 10:15 am	Welcome Address Importance of Continued Education for Insolvency Professionals	Dr. Navrang Saini (Whole Time Member)
10:15 am to 10:45 am	Tea/Coffee & Networking Break	
10:45 am to 12:30 pm	Mapping CIRP/ Liquidation processes to IP responsibilities This session will provide an introduction and step by step explanation of the provisions of the CIRP (corporate insolvency resolution process) and corporate liquidation process under IBC. Simultaneously it maps the tasks and activities for the IRP/IP. Other Modes of resolution/ liquidation <ul style="list-style-type: none"> • Fast track resolution • Voluntary liquidation 	Mr. Subodh Kumar Agrawal, Ex-President of ICAI
12:30 pm to 1:00 pm	Code of Conduct	Dr. (Ms.) Mamta Suri (Executive Director, IBBI)
1:00 pm to 1:45 pm	Lunch break	
1:45 pm to 3:15 pm	Best practices - Preparing for challenges/ tasks in the assignment <ul style="list-style-type: none"> • How to decide to take up a CIRP or a Liquidator assignment, cover risks, quote fee and other crucial aspects of consideration by an Insolvency Professional • Taking effective control of management & board of directors • Filing of cases, documentation and verification of claims • Conduct of COC meetings and voting • Cross Border Insolvency: International Perspective 	
3:15 pm to 3:30 pm	Tea/Coffee & Networking Break	
3:30 pm to 5:00 pm	Earlier Session Continued	Mr. Anil Goel Insolvency Professional AAA Insolvency Professionals LLP
5:00 pm to 5:30 pm	Recap of the Day's Sessions	

Day II - 16th September 2017 (Saturday)

Time	Session	Speaker
9:00 am to 10:00 am	Practitioner's Perspective: Handling a large Account	Mr. Sundaresh Bhat Insolvency Professional
10:00 am to 11:15 am	Preparing the Information Memorandum <ul style="list-style-type: none"> • <i>Verification of claims and calculation of liquidation value</i> • <i>Taking control of assets - recovering and dealing with difficult assets</i> • <i>Preparation of Information memorandum</i> • <i>Steps to protect assets and preserve the value of enterprise as a going concern</i> 	Mr. Ram Kumar SV Partner, E&Y
11:15 am to 11:40 am	Tea/Coffee & Networking Break	
11:40 am to 12:30 pm	Preparing a Resolution Plan <ul style="list-style-type: none"> • Checking validity/ sustainability of resolution plan • Understanding financial projections • Checking if the plan conforms to the IBC process to stand legal scrutiny 	Mr. Ram Kumar SV Partner, E&Y
12:30 pm to 1:15 pm	Lunch break	
1:15 pm to 2:15 pm	Legal aspects - Analysis of recent/key cases	Mr. Kunal Banerjee, CMA, Ex-President of ICAI
2:15 pm to 3:15 pm	Best practices - Practical aspects of handling Corporate Insolvency Resolution Process: <ul style="list-style-type: none"> • <i>The morning and the night before – pre-and post-appointment actions and issues</i> • <i>Initiating an application for Resolution</i> • <i>Putting together the right and cost-effective team</i> • <i>Managing conflicts and costs</i> • <i>Dealing with hostile and non-cooperative management</i> • <i>Compliances and managing legal risks</i> • <i>To sue or not to sue – taking tough calls of action</i> • <i>Uncovering fraud. Recovering fraudulent, preferential and other pre-commencement transfers, Settlement of claims.</i> 	Mr. Kunal Banerjee, CMA, Ex-President of ICAI
3:15 pm to 3:45 pm	Tea/Coffee & Networking Break	
3:45 pm – 4:00 pm	Feedback	
4:00 pm to 5:30 pm	Valediction by Hon'ble Mr. Ravi Kumar Duraiswamy , Technical Member NCLT	Hon'ble Mr. Ravi Kumar Duraiswamy , Technical Member NCLT

Speaker Profile

Dr. Navrang Saini is Whole Time Member, Insolvency and Bankruptcy Board of India (IBBI). He has post-graduation degrees in Management and Law along with PHD in Corporate Law and professional qualification as a Company Secretary. Dr. Saini has served the Ministry of Corporate Affairs in various capacities. His last assignment was as Director General (in the rank of Additional Secretary) at the Ministry. He also served as a Commissioned Officer in Territorial Army from July 1985 to March 2011 and superannuated as Lt. Colonel. During his tenure as Registrar of Companies, Delhi and Haryana, Dr. Navrang Saini implemented the first mission mode e-governance project of the country 'MCA21' as a major pilot project. Dr. Navrang Saini is presently looking after Registration & Monitoring Wing of the IBBI comprising Insolvency Professionals, Information Utilities, Insolvency Professional Agencies & Entities, Valuers, Surveillance, Investigation and Grievance Redressal. Dr. Navrang Saini is also a member of the Appellate Authority established by the Central Government in accordance with the powers conferred under section 22A of the Chartered Accountants Act, 1949, the Cost and Works Accountants Act, 1959 and the Company Secretaries Act, 1980 w.e.f. 3rd November, 2015.

Mr. Anil Goel, Chartered Accountant, founder and senior partner of M/s AKG & Co., Chartered Accountants is engaged in the practice of Accountancy, Audit, Taxation and Company Law for over 33 years. He specializes in consultancy and Project Financing including working capital management, BIFR cases, Rehabilitation of sick units, Corporate Debt Structuring and Restructuring, One Time Settlement, etc. He also specializes in valuation of assets of entities; handling of assignments of financial and legal due diligence, structuring and documentation of funding of a project by venture capitalist, HNIs; joint venture projects, strategic sales and mergers and acquisitions.

Mr. Subodh Kumar Agrawal, chartered accountant has more than 27 years of experience in various audits. He has served as Chairman of Eastern Regional Council of ICAI in 2006 and also has been President of ICAI for the year 2013. He has served on the various national committees of RBI/ SEBI/ MCA/ CAG/ NACAS, Quality Review Board constituted under the Chartered Accountants Act. and also served on the Board of Insurance Regulatory Development Authority. He has been (i) President of South Asian Federation of Accountants (ii) Board Member of Confederation of Asian and Pacific Accountants and (iii) Member of Small and Medium Practitioners Committee of International Federation of Accountants, New York.

Dr. (Ms.) Mamta Suri is Executive Director, Insolvency and Bankruptcy Board of India. Dr. Suri served as Chief General Manager, Insurance Regulatory Development Authority of India. She has obtained her Ph.D. in Finance from University of Delhi and M. Sc. in Insurance Risk and Management from City University, London. She is a Chartered Financial Analyst (CFA) from the Institute of Chartered Financial Analysts of India, and she has completed her graduation in law. She has also received Honorary membership for High Scholastic Achievement from USA.

Mr. Kunal Banerjee: Kunal Banerjee is a Past President of The Institute of Cost Accountants of India. Mr. Banerjee has worked in close co-operation with the Ministry of Corporate Affairs (MCA) in developing the cost accounting records and cost audit, costing taxonomy and business rules. During the tenure as a Council Member of the Institute he has played significant role in suggesting suitable provisions for the Companies Bills of 1997, 2008 and 2011. He has represented the Institute in International Federation of Accountants, South Asian Federation of Accountants, and Confederation of Asian & Pacific Accountants. He has also been an active member of the Cost Accounting Standards Board of the ICAI (Cost), member of the Accounting Standards Board of the ICAI, member of the National Advisory Committee on Accounting Standards, member of the Expert Group constituted by MCA to review mechanism of Cost Accounting Records, Cost Audit and Cost Accounting Standards, member of the Indo-UK Task Force on Corporate Governance constituted by the MCA.

Mr. Mr. Ram Kumar SV is the leader of the Advisory Practice in India, as well as Partner for the Emerging Markets Centre. A qualified Chartered Accountant from ICAI, Ram has also served as the Head of Risk Advisory, COO and Deputy Leader of the Advisory practice and as the ERM Leader of NEMIA region for EY.

Ram is the anchor partner for a number of key relationships and advises clients on strategic, operational and risk mandates across Europe, Middle East, India and Africa. He has significant experience in the areas of institutional, sectoral reforms in India focusing on financial management. Ram also facilitates C-suite workshops with the executive management and Independent Directors. A notable speaker at forums like IIA, CII and BSE; Ram has formerly worked on developing technology solutions like the 'Risk Manager' and 'Controls Manager' that are now operational at various Indian and multinational companies.

Suggested Readings:

- BLRC Report
- UNCITRAL Legislative Guide on Insolvency Law
- World Bank Doing Business Methodology
- Insolvency & Bankruptcy Code 2016
- Regulations related to IPs and IPA
- Regulations for Corporate Insolvency Resolution (including Fast Track)
- Regulations for Liquidation including Voluntary Liquidation
- BLRC Report
- FSLRC Report